12.54 hrs.

TEA (AMENDMENT) BILL*

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHA-RIA): Sir, I beg to move for leave to introduce a Bill further to amend the Tea Act, 1953.

SHRI VASANT SATHE (Akola): Sir, in between two items, I am rising on a point of order.

MR. DEPUTY-SPEAKER: But you cannot rise on a point of order in a Vacuum.

SHRI VASANT SATHE: After one item and before another item starts I am rising on a point of order. You are allowing members to make their statements under under Rule 377. I have also given a notice under Rule 377 relating to the resignation of Justice Mathur.

But I am informed now by 'he Table that the Home Minister is going to make a statement suo moto under 372 at 3.30 p.m. to-day on the same subject. So, when I have already given a notice, if I am to be forestalled and the Minister is to make a statement and we are to be prevented from asking a question on it, it is not fair. In that case, you should have allowed me: and let him make a statement in the afternoon. That is all that I request. I have not touched on the merits. Allow me to make my submission under rule 377 on the same subject.

MR. DEPUTY-SPEAKER: Mr. Sathe, as a matter of fact, the first notice under rule 377 was received from Mr. Shyamnandan Mishra on the same subject, viz. on Mr. Mathur. If I were to allow, I would have allowed him. As a matter of fact, I was about to allow him. Even at 3.30, I had thought I would ask him to raise it, because we can allow only one.

SHRI K. LAKKAPPA (Tumkur): In that case, we will lose the opportunity of putting questions. When we send a Calling Attention Notice, we have ample opportunity to say what we want to say. But knowing that, the hon. Minister is making statement. It is most unfair.

MR. DEPUTY-SPEAKER: He is only making the same statement which he has already made in the Rajya Sabha. That is all.

SHRI K. LAKKAPPA: We must have an opportunity.

MR. DEPUTY-SPEAKER: You can ask for some clarification, when he makes the statement.

SHRI MOHAN DHARIA; I be: to move for leave to introduce a Bill further to amend the Tea Act. 1953.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Tea Act. 1953."

The motion was adopted.

SHRI MOHAN DHARIA. I introduce the Bill.

12.57 hrs.

PETROLEUM (AMENDMENT) BILL*

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to move for leave to introduce a Bill further to amend the Petroleum Act, 1934.

MR. DEPUTY-SPEAKER; The question is:

"That leave be granted to introduce a Bill further to amend the Petroleum Act, 1934."

The motion was adopted.

SHRI GEORGE FERNANDES: Sir, I introduce the Bill.

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